

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2246/2017

(Arising out of impugned final judgment and order dated 17-12-2015 in RFA No. 362/2003 passed by the High Court Of Karnataka At Bengaluru)

P. RAVINDRANATH & ANR.

Petitioner(s)

VERSUS

SASIKALA & ORS.

Respondent(s)

Date : 27-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Arvind Varma, Sr. Adv.
Mr. Brijendra Singh, Adv.
Ms. Malvika Raghwan, Adv.
Mr. Rana Pratap Singh, Adv.
Mr. Gaurav Dhama, Adv.
Mr. Ved Parkash, Adv.
Mr. Praveen Swarup, AOR

For Respondent(s) Mr. Sanjay Parikh, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Judgment reserved.

Written submissions by the parties may be
filed within a week from today.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

